

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 107

CP (IB) No. 248/Chd/Hry/2021

IN THE MATTER OF:

Raj Kumar Surana, HUF, Prop.
Divine Developers

...Petitioner

Vs.

My Preferred Transformation &
Hospitality Pvt. Ltd.

...Respondent

Under Section: 9, IBC 2016

Order delivered on 15.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Sravan Unam, Advocate
For the Respondent: Mr. Anand Chhibbar, Senior Advocate
Mr. Rohit Khanna, Advocate
Mr. Raghav Kapoor, Advocate
Ms. Swati Vashisth, Advocate

ORDER

During the course of arguments, some queries from the Bench were put to Ld. Counsel for the Petitioner like the arbitration clause, date of default, applicability of section 10A, pre-existing disputes and amount claimed in the petition includes the amount due after the date of default and there is another question of threshold limit raised by the opposite counsel. Keeping in view these queries, upon which it is stated by Ld. Counsel for the petitioner that he will seek instruction whether the present petition is to be withdrawn or to be pursued. Let the same be done within one week. Let the matter be listed on 08.08.2024.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)